

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 813 of 2020**

**IN THE MATTER OF:**

**Logwell Logistics and Aviation Services**

**(OPC) Pvt. Ltd.**

**...Appellant**

**Versus**

**Velankani Electronics Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Madhurika Ray, Advocate**

**For Respondent: Mr. Ajay Kumar M, Advocate**

**ORDER**  
**(Virtual Mode)**

**15.12.2020** Reply Affidavit filed by Respondent is taken on record. Learned Counsel for the Appellant seeks time and is granted two weeks' time to file Rejoinder.

Parties may file short Written Submissions, not exceeding three pages, together with relevant citation within two weeks.

Post the matter 'For Admission (After Notice)' before the Court No. 3 on **18<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**The Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

SC/ gc